

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

114. M.A. 3450/2019

M.A. 2219/2019

In

C.P.(IB)-1757(MB)/2018

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **24.01.2024**

NAME OF THE PARTIES: Raj Infrastructure Development (India) Pvt Ltd.

V/s.

Warasagaon Assets Maintenance Ltd.

SECTION 9 OF IBC, 2016

ORDER

Hearing through: VC and Physical (Hybrid Mode)

Adv. Kriti Kalyani for erstwhile Resolution Professional of Lavasa Corporation Ltd is present.

We note that vide order dated 24.01.2023, this Tribunal had directed to the RP to appear before this Bench failing which the conduct of the RP would be intimated to IBBI for taking appropriate disciplinary proceedings against the RP. Despite direction the RP has not bothered to appear before this Bench.

One last and final opportunity is given to the RP, Mr. Ashish Lal to appear before this Tribunal failing which appropriate disciplinary proceedings would be recommended to IBBI against the RP.

Registry is directed to communicate this order to RP, Mr. Ashish Lal.

List on **01.03.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
--Rajeev--

Sd/-
LAKSHMI GURUNG
Member (Judicial)